CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.787/MP/2025

Subject	:	Petition under Sections 63 and 79 of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020, seeking condonation of time overrun & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited.
Petitioner	:	POWERGRID Bhadla Transmission Limited (PBTL)
Respondents	:	SBE Renewables Seventeen Private Limited and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PBTL Shri Rishabh Saxena, Advocate, PBTL Shri Anik Majumder, Advocate, PBTL Shri Abhijit Daimari, PBTL Ms. Rohini Prasad, Advocate, Bihar Discoms Ms. Ashika Ranjan, Advocate, Bihar Discoms Ms. Ipsita Parida, Advocate, Bihar Discoms Shri Akshayvat Kisaly, CTUIL Shri Ritam Biswas, RECPDCL Shri Jitendra Singh, RECPDCL

Record of Proceedings

During the hearing, learned counsel for the Petitioner and the Respondents, Bihar Discoms, advanced detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their brief written submissions/notes of argument, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)